



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ३, अंक २८(२) |

बुधवार, ऑगस्ट १०, २०११/श्रावण १९, शके १९३३

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असाधारण क्रमांक ८०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Act, 2011 (Mah. Act No. XXVI of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXVI OF 2011.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 10th August 2011).

An Act further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; and,

Bom.  
LIX of  
1949.  
C.P.  
and  
Berar  
II of  
1950.  
Mah.  
XL of  
1965.

therefore, promulgated the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2011, on the 26th May 2011 ;

Mah.  
Ord.  
XIII  
of  
2011.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

Short title  
and  
commence-  
ment.

1. (1) This Act may be called the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 26th May 2011.

Amendment  
of section 5  
of Bom.  
LIX of  
1949.

2. In section 5 of the Bombay Provincial Municipal Corporations Act, 1949, in sub-section (3), for the words "elect only one Councillor" the words "elect as far as possible two Councillors but not less than two and not more than three Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward " shall be substituted.

Bom.  
LIX  
of  
1949.

Amendment  
of section 9  
of C.P.  
and Berar  
II of 1950.

3. In section 9 of the City of Nagpur Corporation Act, 1948, in sub-section (2), for the words "elect only one Councillor" the words "elect as far as possible two Councillors but not less than two and not more than three Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward" shall be substituted.

C.P.  
and  
Berar  
II of  
1950.

Amendment  
of section  
10 of Mah.  
XL of 1965.

4. In section 10 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for sub-section (2), the following sub-section shall be substituted, namely :—

Mah.  
XL  
of  
1965.

"(2) Each of the wards shall elect as far as possible four Councillors but not less than three and not more than five Councillors, and each voter shall, notwithstanding anything contained in sub-section (2) of section 14, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward."

Repeal of  
Mah. Ord.  
XIII of  
2011 and  
saving.

5. (1) The Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2011, is hereby repealed.

Mah.  
Ord.  
XIII  
of  
2011.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the **corresponding provisions of the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965**, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts, as amended by this Act.

Bom.  
LIX of  
1949.  
C. P.  
and  
Berar  
II of  
1950.  
Mah.  
XL of  
1965.